



HIGH COURT OF SIKKIM GANGTOK

No.: 10 Judl./H.C.S.

Date: 28.4.2026.

C I R C U L A R

It is henceforth directed that a litigant may authorize and appoint more than one Advocate through a single vakalatnama, provided that the names and complete particulars of all such Advocates are clearly specified therein. All Advocates so named shall be entitled to act, plead, and appear on behalf of the litigant.

The Registry shall accept a single duly executed vakalatnama for each litigant notwithstanding that it authorizes multiple Advocates to enter appearance before this Court.

This practice shall come into force with immediate effect. The Registry shall ensure due compliance and circulate this Circular to all concerned.

Sd/-
REGISTRAR

Memo No.: _____/Judl./HCS

Date: 28.4.2026.

Copy to:- 6104-13

1. Joint Registrar-cum-Sr. Judgment Writer to Hon'ble Chief Justice.
2. Additional Registrar-cum-PPS to Hon'ble Judge.
3. Joint Registrar-cum-Sr. Judgment Writer to Hon'ble Judge.
4. Reader to Hon'ble the Chief Justice and Hon'ble Judges.
5. Advocate General, Office of the Advocate General, Government of Sikkim, Gangtok.
6. The President, Bar Association of Sikkim, (High Court & Subordinate Courts of Sikkim), Gangtok.
7. The President, High Court Bar Association, Gangtok.
8. The President, Bar Association of Namchi, Sikkim.
9. The Computer Cell, High Court of Sikkim, Gangtok.
10. Notice Board.
11. Guard file and
12. File.


REGISTRAR (JUDICIAL SERVICE)